

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 3<sup>rd</sup> day of June, 2020.**

**E. Bail No.109/2020.**

Periyasamy, 54/20,  
S/o.Krishnasamy,  
Mariyamman Kovil Street,  
V.Kalathur Post,  
Perambalur District.

... Petitioner/Accused.

-VS-

Represented by the Inspector of Police,  
C.C.I.W. Wing,  
Perambalur District.  
Cr.No.01/2020,  
Offences U/Ss.408, 477A & 109 IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.M.Sivakumar and M.S.Sivachathriyan, Advocates for the petitioner and of the Public Prosecutor for the State and upon perusing the petition and reply, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offences U/Ss.408, 477A and 109 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence took place on 01.01.2013 and FIR has been registered on 24.03.2020 and that the petitioner/accused is worked as Secretary at V.Kalathur Co-operative Society and he has not committed any such offences and if time is given to the

petitioner/accused, he would have recovered the loan amount from the consumers and he would be reimbursed to the society and if he is released on anticipatory bail, he will be ready to furnish sufficient sureties and to obey the conditions which are imposed by this Court and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is entitled for anticipatory bail.

The learned Public Prosecutor stated in his reply that the petitioner is A1 and his arrest is necessary to recover the amount and strongly opposed for granting anticipatory bail.

On perusal of the records, the petitioner is worked as Secretary in the Co-operative Society and misappropriated Rs.4,50,000/- along with other members. The case has been registered against 9 accused including the petitioner. The investigation is very earlier stage. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 3<sup>rd</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 3<sup>rd</sup> day of June, 2020.**

**E. Bail No.110/2020.**

1. Rajendran, 55/2020,  
S/o.Kuzhanthaivel.
2. Latha 50/2020,  
W/o. Rajendran.
3. Vijayakumar, 47/2020,  
S/o.Kuzhanthaivel.
4. Priya, 42/2020,  
W/o. Vijayakumar.
5. Kuzhanthaivel, 95/2020,  
S/o. Thiyagaraja Udayar,  
All are residing at  
Pasumbalur Village,  
Veppanthattai Tk.,  
Perambalur Dt.

... Petitioners/Accused.

-VS-

Represented by the Inspector of Police,  
V.Kalathur P.S.  
Cr.No.257/2020.  
Offences U/Ss.147, 294(b), 324 & 506(ii) IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru.S.Arunan, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and reply, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss.147, 294(b), 324 & 506(ii) IPC.

The learned Counsel for the petitioners stated that the alleged date of occurrence was on 14.05.2020 and it is a civil dispute between the petitioners family and the defacto complainant's family and due to that the defacto complainant falsely preferred this complaint against the petitioners and there is no prima facie case is made out against the petitioners. He would further submit that earlier anticipatory bail application was dismissed by this Court in E.Bail No.101/2020, dated 28.05.2020 and the injured was discharged from the hospital and no other similar anticipatory bail application is filed before any other Court including the Hon'ble High Court of Madras and that if they are released on anticipatory bail, they are ready to obey the conditions which are imposed by this Court and furnish sufficient sureties on their bail and that they will not abscond or evade the trial and hence the accused are entitled for anticipatory bail.

The learned Public Prosecutor argued that the earlier application was dismissed on 28.05.2020 and there is no change of circumstances. The injured was treated as out patient and the investigation is pending and strongly opposed for granting anticipatory bail.

On perusal of the records, a civil dispute arose between the petitioners and the defacto complainant, civil and criminal cases are pending. The learned Public Prosecutor stated in his reply that due to Covid-19, investigation was not completed and the injured was treated as out patient and also if the petitioners have been released on

anticipatory bail, the attitude of the petitioners would not be controlled. Considering the reply of the learned Public Prosecutor, this petition is dismissed as against the petitioners 1 and 3. Considering the age of the 5<sup>th</sup> petitioner, the 2<sup>nd</sup> and 4<sup>th</sup> petitioners are women, this Court is granting anticipatory bail on conditions:

(i) that the 2<sup>nd</sup>, 4<sup>th</sup> and 5<sup>th</sup> petitioners/accused shall in the event of their arrest or surrender before the learned Judicial Magistrate, Additional Mahila Court, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned Judicial Magistrate, Additional Mahila Court, Perambalur;

(ii) that the 2<sup>nd</sup>, 4<sup>th</sup> and 5<sup>th</sup> petitioners/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders;

(iii) that the 2<sup>nd</sup>, 4<sup>th</sup> and 5<sup>th</sup> petitioners/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the 2<sup>nd</sup>, 4<sup>th</sup> and 5<sup>th</sup> petitioners/accused shall surrender before the learned Judicial Magistrate, Additional Mahila Court, Perambalur on 15.06.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

(v) as far as the 1<sup>st</sup> and 3<sup>rd</sup> petitioners are concerned, this petition is dismissed.

Pronounced by me through email, this the 3<sup>rd</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The Judicial Magistrate, Additional Mahila Court, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, V.Kalathur P.S.
4. The Advocate for the petitioners.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 3<sup>rd</sup> day of June, 2020.**

**E. Bail No.111/2020.**

Venkatesh, 38/2020,  
S/o Pandiyan,  
Melapuliyur Post,  
Perambalur Tk. & Dist.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Perambalur P.S.  
Cr.No.1453/2020.  
Offences U/Ss.294(b), 324 & 506(ii) IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.S.Manivannan & S.Senthilkumar, Advocates for the petitioner and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offences U/Ss.294(b), 324 & 506(ii) IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence on 19.05.2020 and due to election motive, the defacto complainant gave a false complaint against the petitioner and the victim was discharged from the hospital and the co-accused was already released on bail by the learned Judicial Magistrate, Perambalur in Cr.M.P.No.46/2020 on 26.05.2020 and that if he is released on anticipatory bail, he will be ready to abide the conditions which are

imposed by this Court and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is entitled for anticipatory bail.

The learned Public Prosecutor stated in his reply that the 2<sup>nd</sup> accused has been arrested and investigation is not yet completed and injured was treated as out patient and strongly opposed for granting anticipatory bail.

On perusal of the records, due to election motive, the defacto complainant gave a complaint and he discharged on the same day. The co-accused already released on bail by the learned Judicial Magistrate, Perambalur on 26.05.2020. The objection has been raised by the learned Public Prosecutor that only investigation is not yet completed. Considering the above, there is no prejudice will caused to the investigation agency if anticipatory bail is granted. Considering the same, anticipatory bail is granted on conditions:

(i) that the petitioner/accused shall in the event of his arrest or surrender before the learned Judicial Magistrate No.I, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate No.I, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioner/accused shall surrender before the learned Judicial Magistrate No.I, Perambalur on 15.06.2020 or else the anticipatory bail granted to him shall stand automatically cancel.

Pronounced by me sent through email, this the 3<sup>rd</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The Judicial Magistrate No.I, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Perambalur P.S.
4. The Advocate for the petitioner.



**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 3<sup>rd</sup> day of June, 2020.**

**E. Bail No.112/2020.**

Renganathan, 30/2020,  
S/o.Bangarusamy.  
A.Mettur Village,  
Veppanthattai Tk.,  
Perambalur Dist.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Arumbavur P.S.  
Cr.No.765/2020.  
Offence U/Ss. 448, 294(b), 324 and 307 IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.S.Manivannan and S.Senthilkumar, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and reply, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences U/Ss. 448, 294(b), 324 and 307 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 26.05.2020 and the petitioner/accused was remanded on 27.05.2020

and he has not committed any such offences alleged by the respondent and due to civil dispute arose between the petitioner and the defacto complainant, the defacto complainant gave a false complain against the petitioner. He would further submit that the victim was discharged from the hospital and if the petitioner is released on bail, he will not abscond or tamper the witness or evade justice in any manner and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is entitled for bail.

The learned Public Prosecutor stated in his reply that the defacto complainant and the petitioner's father equally having a share in the land and the defacto complainant has sold the property to the third party due to that, a dispute arose between the two families and earlier a complaint has been made by the present land owner against the petitioner. For continuous quarrel, the occurrence has been took place on 26.05.2020 and injured has been taken treatment as out patient and the learned Public Prosecutor strongly objected for granting bail that he may be committed the same offence and disturbed the defacto complainant's family.

On perusal of the records, FIR has been registered on 26.05.2020 at 04.15 p.m., the petitioner entered in the defacto complainant's house using filthy language and tried to assault in the deadly weapons and she was taken treatment at Government Hospital as out patient, and the learned Public Prosecutor objected that they have a land dispute between the defacto complainant and the petitioner's family and if he is released on bail, he may tamper the witnesses.

Considering the above, the defacto complainant took treatment in out patient. The occurrence took place on 26.05.2020. There is no serious objection by


Public Prosecutor except that tamper the witnesses. The defacto complainant and petitioner having a civil dispute if bail is granted, no prejudice will be caused to the defacto complainant. Considering the same, bail is granted with conditions:

(i) that the petitioner/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties on or before 09.06.2020 each for a like sum to the satisfaction of the learned District Munsif – cum -Judicial Magistrate, Veppanthattai;

(ii) that the petitioner/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me sent through email, this the 3<sup>rd</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**Copy to**

1. The District Munsif – cum -Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Arumbavur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 3<sup>rd</sup> day of June, 2020.**

**E. Bail No.113/2020.**

Rajamani, 37/20, (A-2),  
W/o.Krishnasamy,  
Maniyamman Kovil Street,  
Ranjankudi Village,  
Veppanthattai Tk,  
Perambalur Dist.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Mangalamedu P.S.  
Cr.No.921/2020.

... Respondent/Complainant.

Offences U/Ss.294(b), 323, 324 & 506(ii) IPC and Section 4 of TNPWH Act, 2002.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.T.Pichai and P.Sakthivel, Advocates for the petitioner and of the Public Prosecutor for the State and upon perusing the petition and reply, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offences U/Ss.294(b), 323, 324 & 506(ii) IPC and Section 4 of TNPWH Act, 2002.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 24.05.2020 and that the petitioner/accused was falsely implicated in this case and she has not committed any such alleged offences and the investigation was almost

over. He would further submit that the victim was discharged from the hospital and the co-accused (A1) was already released on bail in CrI.M.P.No.09/2020 by the learned Judicial Magistrate, Additional Mahila Court, Perambalur on 28.05.2020 and no other similar anticipatory bail application is filed before any other Court including the Hon'ble High Court of Madras and if she is released on anticipatory bail, she will furnish sufficient sureties and she will not abscond or evade the trial and hence the accused is entitled for anticipatory bail.

The learned Public Prosecutor has not raised any serious objection. Already co-accused A1 was released on bail by the learned Judicial Magistrate, Additional Mahila Court, Perambalur on 28.05.2020. The FIR pending before the District Munsif-cum-Judicial Magistrate Court, Veppanthattai. Considering the same, this Court is granting anticipatory bail with conditions:


(i) that the petitioner/accused shall in the event of her arrest or surrender before the learned District Munsif-cum-Judicial Magistrate, Veppanthattai concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned District Munsif-cum-Judicial Magistrate, Veppanthattai,

(ii) that the petitioner/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders,

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioner/accused shall surrender before the learned District Munsif-cum-Judicial Magistrate, Veppanthattai on or before 09.06.2020 or else the anticipatory bail granted to her shall stand automatically cancel.

Pronounced by me through email, this the 3<sup>rd</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The District Munsif-cum-Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Mangalamedu P.S.
4. The Advocate for the petitioner.